

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.426
Appeal No.248/252/ND/2022

IN THE MATTER OF:

Jai Mata Di Wooden and Steel works Pvt Ltd	...	Appellant
Versus		
Registrar of Companies NCT of Delhi Haryana	...	Respondent

Order under Section 252 (3).

Order delivered on 30.05.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

Mr. L.N. GUPTA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	: Mr. Sarvik Singhai, Adv.
For the RoC	: Ms. Shankari Mishra, Adv. & Ms. Niharika Tanwar, Adv.

ORDER

Heard the submissions made by the Ld. Counsel for the Appellant.
The Ld. Counsel for the Appellant is directed to file the consent of other
share-holders regarding revival of the company.

Let the matter be fixed for hearing on **13.06.2023**.

Sd/-
L.N. GUPTA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)